# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
## REGIONAL BENCH

**Service Tax Miscellaneous Application No. 86496 of 2018**
(On behalf of Appellant)
**Service Tax Appeal No. 89899 of 2013**

(Arising out of Order-in-Original No. PUN-EXCUS-003-COM-014-13-14 dated 30.09.2013 passed by Commissioner of Central Excise, Pune-III

**M/s. Supri Advertising and Entertainment** **Appellant**
C-4/3, Raksha Lekha Co-op. Society,
Lane No.6, Koregaon Park,
Pune 411 001.

Vs.

**Commissioner of Central Excise, Pune-III** **Respondent**
ICE House, 41-A, Sasson Road,
Opp. Wadia College,
Pune 411 001.

Appearance:

None for the Appellant
Shri Nitin Tagade, Joint Commissioner, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**
**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/85497/2021**

Date of Hearing: 01.03.2021
Date of Decision: 01.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn. The miscellaneous application filed by the appellant urging additional grounds in appeal is also disposed of.

(Pronounced in the open court)

**(Sanjiv Srivastava)**
**Member (Technical)**

**(Dr. Suvendu Kumar Pati)**
**Member (Judicial)**

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